



**Government of Jammu and Kashmir  
Finance Department  
Civil Secretariat, Srinagar.**

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**Notification**

Srinagar, the 22<sup>nd</sup> June, 2017

**SRO 263.-** In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of tolls leviable under the said Act, teaching material as indicated in Annexure "A" to this notification to be imported into the State by Ekal Vidyalaya Foundation of India, Branch Office, Jammu to be distributed in different schools of the Jammu Division free of cost subject to condition that the Director School Education Jammu certifies that the said goods/items are exclusively meant for the aforesaid purposes.

By order of the Government of Jammu and Kashmir.

Sd/-

**(Navin K. Choudhary), IAS**

Commissioner/Secretary to Government  
Finance Department

No. ET/Exemp/64/2016

Dated: 22 -06-2016

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K, Srinagar.
3. Commissioner, Commercial Taxes Department, J&K, Srinagar.
4. Director, School Education, Jammu.
5. Deputy Excise Commissioner, Toll Post Lakhapur.
6. OSD to Hon'ble Minister for Finance.
7. Special Assistant to Hon'ble Minister of State for Finance.
8. Private Secretary to Chief Secretary.
9. Private Secretary to Commissioner/Secretary, Finance.
10. Ekal Vidyalaya Foundation of India, Branch Office, Jammu.
11. Stock file/Incharge website, Finance.

  
**(Ghulam Dastgeer Alam)** 22/6

Under Secretary to Government  
Finance Department

